

## FORM NO. 45D

[See rule 112E]

### Information to be furnished to the income-tax authority under section 133B of the Income-tax Act, 1961

1. Name, address and telephone No. of the business/profession
2. Nature of business/profession and the year in which it was started
3. Status in which the business/profession is carried on (Please mark the appropriate status)

Individual
Partnership firm
Company
Hindu undivided family (HUF)
Association of persons (AOP)
Body of individuals (BOI)
4. Names and residential addresses of proprietor/partners/members of AOP or BOI/directors
5. Permanent Account Number (PAN)/General Index Register No. (GIR) and designation and place of the Assessing Officer assessing the business/profession
6. Latest assessment year for which a return of income filed and the income shown therein
7. Year in which the premises acquired (if rented, rent paid and if self-owned, price paid)
8. Number of employees in the business/profession
9. List of the books of account maintained
10. Nature and number of bank account(s) with name and address of the concerned bank
11. (a) Gross sales/receipts:
  - (i) for the preceding financial year;
  - (ii) for the current financial year (up to date).(b) Sales tax Registration Number
12. Value of the stock (approximate):
  - (i) As on 31st March of the preceding financial year;
  - (ii) As on this date.
13. Particulars of cars and other vehicles, if any, owned by the business/profession
14. Income from all sources for the immediately preceding year ending 31st March, \_\_\_\_\_.

I, \_\_\_\_\_ [name in full and in block letters] in my capacity as director/partner/proprietor/employee \_\_\_\_\_ (specify the capacity as attending to or helping in such business or profession) declare that the information furnished above is true and correct to the best of my knowledge and belief.

Place \_\_\_\_\_

Date \_\_\_\_\_

*Signature of the person furnishing the above information*

#### Notes :

1. The form shall be filled in duplicate.
2. \*The assessee who has filed the return of income from the preceding assessment year need not furnish information in columns 7 to 14.